

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.230 – IA/704(AHM)2023  
ITEM No.231 – IA/716(AHM)2023  
ITEM No.232 – IA/22(AHM)2021  
ITEM No.233 – IA/790(AHM)2021  
in  
**CP(IB) 197 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Sanghvi Forging & Engineering Ltd

.....Respondent

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Karan Vin, Adv. a.w Mr. Aalay Shah, Adv. & w Mr. Raheel Patel, Adv.

For GIDC

: Mr. Pavan Godiawala, Adv.

For the RP

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.

For the Respondent

: Mr. Dhaval Deshpande, Adv. for R-13 in IA 22 of 2021

Mr. Dheeraj Garg, Adv. for R-2 in 704 & 716 of 2023

Mayur Jugtawat a/w Adv. Nipun Singhvi for Respondent no. 1-12 in IA 22 of 2021

Mr. Tarak Damani, Adv., a.w Ms. Yatri Patel, Adv.

& Mr. Vidhan Vays, Adv. for R-1 in IA 704 of 2023, AI 716 of 2023 & IA 790 of 2021

**ORDER**

**IA/704(AHM)2023 & IA/716(AHM)2023**

Ld. Counsel for the respondent seeks time to file rejoinder.

List for further consideration on 03.04.2024.

**IA/22(AHM)2021 & IA/790(AHM)2021**

Ld. Counsel for the applicant seeks adjournment on the ground that arguing counsel is busy before another Court. Ld. Counsel for the applicant is directed to file substitution application in both IAs filed by SRA.

List for further consideration on 01.04.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**